



SECURITIES AND EXCHANGE BOARD OF INDIA
Western Regional Office

PROHIBITORY ORDER NO. RO/1540/2026

Order under Section 28A of the Securities and Exchange Board of India Act, 1992 read with Rule 16, 48 and 51 of the Second Schedule to the Income-tax Act, 1961

In Recovery Certificate No. 6959 and 6965 of 2023

Recovery Certificate No	Name of Defaulter	PAN	Address
6959 & 6965 of 2023	Shri Sandeep Tulsiram Agrawal	ABBPA8827F	36-Royal Enclave Near Asopalav Bungalows, Ahmedabad, Gujarat - 380059

- Securities and Exchange Board of India (hereinafter referred to as 'SEBI') has initiated following recovery proceedings against **Shri Sandeep Tulsiram Agrawal (PAN: ABBPA8827F) ["Defaulter"]** residing at 36-Royal Enclave Near Asopalav Bungalows, Ahmedabad, Gujarat – 380059 for non-compliance with SEBI order WTM/AB/IVD/ID1/18233/2022-23 dated July 29, 2022:

Recovery Certificate	Date of Notice of Demand	Amount (in Rs.)
6959 of 2023	July 27, 2023	56,51,000 along with further interest, costs, expenses and charges etc
6965 of 2023	July 27, 2023	23,84,673 along with further interest, costs, expenses and charges etc

- Notices of Demand dated July 27, 2023 have been issued to Shri Sandeep Tulsiram Agrawal by the Recovery Officer directing the Defaulter to make payment of the respective amounts along with further interest, all costs, charges, expenses, etc. within 15 days from the date of receipt of the said



notices. The Recovery Officer has thereafter attached the bank accounts, demat accounts and mutual fund folios of Shri Sandeep Tulsiram Agrawal on August 24, 2023 in execution of the said notices and general remittance orders have been issued to banks and Mutual Funds to remit the amounts/ redeem units towards the said recovery proceedings on March 18, 2024.

3. Since the entire dues could not be recovered from Defaulter, assets of Defaulter including immovable properties are liable to be attached. In this regard, it is learnt that the Defaulter has disposed of certain properties/ share in properties (including the property of 36-Royal Enclave Near Asopalav Bungalows, Ahmedabad, Gujarat - 380059) after the aforementioned order dated July 29, 2022 and Notices of demand dated July 27, 2023 passed against the Defaulter. Therefore, it is felt necessary to immediately attach all the assets of Defaulter including the property: 36-Royal Enclave Near Asopalav Bungalows, Ahmedabad, Gujarat – 380059 held in the name of Ms Kashish Sandeep Agrawal, to prevent them from disposing of or transferring or alienating the same with a view to obstruct or delay the recovery proceedings.
4. In view of the foregoing and in exercise of the powers conferred under Section 28A of the Securities and Exchange Board of India Act, 1992 read with Rules 16, 48 and 51 of the Second Schedule to the Income-tax Act, 1961, all the properties of defaulter including the aforesaid property as shown in table below are hereby attached. Accordingly, Defaulter and all the subsequent purchaser(s) of attached property(ies) including the below mentioned are hereby prohibited from disposing, transferring, alienating, or charging in:

Description of Property	Address of Property	Name of Holder/s
Residential premises	Mouje Thaltej, Taluka Ghatlodia, Dist Ahmedabad , Survey No.364, 365/1+2+3, Bungalow No.36, “ROYAL ENCLAVE” of Sudip Cooperative Housing Society Limited Vibhag-2, Near Asopalav Bungalows, Ahmedabad, Gujarat - 380059	Ms Kashish Sandeep Agrawal

5. It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties including one mentioned above, which stands attached in execution of the present Recovery Certificate.
6. The Defaulter is also hereby directed to furnish the following information and documents at SEBI Bhavan, Western Regional Office, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380006, Gujarat within one week from the date of this order:





- (i) Complete details of all movable and immovable properties held by the Defaulter either in his/her name, singly or jointly, or held in the name of any other person and charges, if any, thereon in the format prescribed at **Annexure-A**;
- (ii) Original title deeds/ certified copies of all title deeds and valuation reports of all the properties held by the Defaulter either in his/her name, singly or jointly, or held in the name of any other person.

7. This order shall be served on the Defaulter, and –

- (i) the Inspectors General of Registration of Gujarat to not act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned/ held by the defaulter, including the said property if presented for registration;
- (ii) the concerned Sub-Registrars of the respective area where the above mentioned property is located; and
- (iii) Chairman / Secretary of the Sudip Cooperative Housing Society Limited.

Given under my hand and seal at Ahmedabad this 28th Day of September, 2026.

SEAL



J Shandilya
Recovery Officer
जैनेन्द्र शांडिल्य / JAINENDRA SHANDILYA
वसूली अधिकारी एवं उप महाप्रबन्धक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
पश्चिमी प्रादेशिक कार्यालय / Western Regional Office
अहमदाबाद / Ahmedabad



ANNEXURE- A to Order No. RO/1540/2026

Details of all movable and immovable assets of Shri Sandeep Tulsiram Agrawal (Defaulter)

Sr. No.	Description of the Property	Date of Purchase and Name of Holder on behalf of the Defaulter	Purchase Price	Present Market Value	Details of building, fixtures, fittings, standing crop, timber, livestock, etc.	Details of Encumbrance, if any
1.						
2.						
3.						
4.						
5.						